

- (a) whether it is a fact that imports from China has been increased during the last three years;
- (b) if so, the details of imports during the last three years; and
- (c) the steps taken by Government to safeguard small and medium scale enterprises from Chinese goods?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Yes, Sir. Imports from China have increased during the last three years. The imports from China during the last three years *viz.* 2006-07, 2007-08 and 2008-09 were US\$ 17.4 billion US\$ 27.1 billion and US\$ 32.4 billion respectively.

(c) A number of Anti-dumping actions have been initiated in the last three years and from April 2006 to 20th February, 2010. Anti-dumping duties have been imposed on 35 goods imported from countries including China. The Directorate General of Foreign Trade (DGFT), *vide* their notification date 24th November, 2009 has restricted import of radial tyres for buses/lorries. Only toys which conform to the international standard and are accompanied by certificate of conformity with these standards, are allowed for import into India. Import of 'Mobile Handsets' without International Mobile Equipment Identity (IMEI) No. or with all Zeroes has been prohibited. All these steps, though not China specific, have been taken in the public interest and will safeguard the interest of Indian producers including the Small and Medium Enterprises.

#### **SEZs in Punjab and Haryana**

1378. SARDAR TARLOCHAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) how many SEZs were sanctioned in Punjab and Haryana and whether any of them has withdrawn from the list;
- (b) how many of these SEZs completed their works and what are the SEZ-wise details of achievement in terms of employment and earning of foreign exchange; and
- (c) how long will it take for these SEZs to fully operationalise as per sanction by the Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) A total of eight proposals from Punjab regarding setting up of Special Economic Zones (SEZs) have been accorded formal approval out of which two have been notified. A total of 45 proposals from Haryana regarding setting up of Special Economic Zones (SEZs) have been accorded formal approval out of which 32 have been notified. Out of these, three SEZs are already exporting. One SEZ in Haryana has been de-notified.

(b) As on 31st December, 2009, the position of employment and investment has been indicated below:

	Punjab	Haryana
Employment	475	9,492
Investment (in crore)	459.24	3,851.59

Exports of Rs. 706.97 crores have been made by the SEZs in Haryana during the first three quarters of the current financial year.

(c) In terms of Rule 6 of the SEZ Rules, 2006, validity of approval is for a period three years within which time effective steps are to be taken by the developer to implement the approved proposal. On a request received from the developer the Board of Approval can extend the validity period upto two years.

#### SEZs de-notified

1379. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total number of Special Economic Zones (SEZs) proposed by various State Governments, after the SEZ Act came into force;

(b) the State-wise details thereof;

(c) the State-wise number of SEZs notified, so far;

(d) the State-wise number of SEZs de-notified or in the process of being de-notified and broad reasons therefor;

(e) number of proposals received from Government of Goa and number of proposals de-notified/withdrawn/dropped etc. till date;

(f) whether Government of Goa has requested to de-notify any SEZ proposed; and

(g) by what date these proposals will be de-notified?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 575 proposals out of which 348 SEZs have been notified. A total of 105 SEZs have commenced export given in the *Statement* (See below).

(d) Requests for de-notification by the developers have been received from 13 SEZs located in the States/UT of Delhi, Orissa, Gujarat, West Bengal, Haryana, Maharashtra, Tamil Nadu and Andhra Pradesh out of which 12 have been approved by the Board of Approval. The final denotification is allowed only on refund of duties/benefits, if any, availed by the Developer.

(e) to (g) The Government of Goa had recommended 15 proposals for setting up of SEZs. Out of these, seven proposals were accorded formal approval by the Board of Approval and